

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU
(Through web-based Video Conferencing Platform)

ITEM No.11
CP (IB) No.29/BB/2023

IN THE MATTER OF:

M/s. DMRK Consulting Pvt. Ltd. ... Petitioner
Vs. ... Respondent
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Order under Section 59(7) of Insolvency & Bankruptcy Code, 2016

Order delivered on: 06.03.2023

CORAM:

JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)

SH. PRASANTA KUMAR MOHANTY
HON'BLE MEMBER (TECHNICAL)

PRESENT (Through Video Conferencing):

For the Petitioner : Shri Harikrishna, PCS

ORDER

1. Heard Shri Harikrishna, Ld. PCS for the Petitioner.
2. Issue Notice to the ROC Karnataka. Registry is directed to prepare the Notice and PCS for the Petitioner is permitted to collect the notice and serve it on the ROC Karnataka along with a copy of the Company Petition and other material documents through e-mail as well as by Speed Post and to file an Affidavit of Service along with tracking reports in the Registry well before the next date of hearing. Upon receipt of notice, ROC is directed to file reply within three weeks, after duly serving the copy on the other side.
3. List the case on **19.04.2023**.

Sd/-

PRASANTA KUMAR MOHANTY
MEMBER (TECHNICAL)

Krishna

Sd/-

T. KRISHNAVALLI
MEMBER (JUDICIAL)